Name of the Corporate Debtor: Ms Magnifico Minerals Private Limited; Date of Commencement of CIRP: 07.08.2024; List of Creditors as on: 25.07.2025

	No.		1	2	ω	4	Us .	
	Name of creditor		Department of Trade & Taxes/Delhi GST	Commissionerate of Custom (Mangaluru)*	The Deputy Commissioner of Income Government Dues Tax	Additional Commissioner of Central Tax, Office of the Commissioner of Central Excise and Central Tax (GST), Mangalore	Office of the State Tax Officer, Department of Goods and Service Tax (GST), Mumbai	Total
Sumi	Nature of Claim		Government Dues	Government Dues	Government Dues	Government Dues	Government Dues	
	Details of Claim received	Date of Receipt	19 09 2024	24 09 2024	25 10 2024	24.01.2025	21 04 2025	
		Amount Claimed (Rs.)	1,28,01,011	15,58,17,978	42,03,07,863	1,21,28,600	34,49,936	60.45.05.388
	Details of Claim admitted	Date of admission /updation	20 09 2024	18 10 2024	16 11 2024			
		Amount of claim admitted (Rs.)	1,28,01,011 No		40,50,28,776 No			41,78,29,787
mmary of Lis	Whether related party?		o o	No.	No			
st of Operational Creditors (% Voting Amount Share in of CoC Conting	(where applicable)	N _A	NA	N _A	6 F		
	Amount of Conting		4		19	¥)	П	
ors (Govern	Details of Security Interest, if	any	90	- 6	24			
Summary of List of Operational Creditors (Government Dues) w.r.t. Form B	Details of any retention of title	arrangement in respect of goods or properties, if any	76	¥		e.	19	ev.
	3	held in relation to claim		72	54	K S	38	¥/
	Amount of any mutual	credit, debts etc may be set off against the claim,		-	ia.		34	20
	Amount of Details of any any mutual credit, mutual debts etc.	held in credit, may be set off relation to debts etc against the claim may be set claim, if any off against the claim,			24		100	
	Amount of claim Inadmiss ible		15		1,52,79,087			1,52,79,087
	Reason for Claim not admitted							
	Contingent			15,58,17,978	(si	### T	96.5	15,58,17,978
	Under Verification (In Rs.))a	¥0.			920	T.
	Remarks				Duly signed & stamped Form was received on [1,11,2024]	The claim of Rs 1,19,24,836 is categorized as acceptable in accordance with the provisions of Regulation 13(1B) of the CJRP Regulation	The claim amount is categorized as acceptable in accordance with the provisions of Regulation 13(1B) of the CIRP	

